

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART I SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 58 (RE-2004)/2002-2007
NEW DELHI DATED THE 7th MARCH, 2005

In exercise of the powers conferred under paragraph 2.1, 2.4 and 2.29 of the Foreign Trade Policy 1st September, 2004 –31st March, 2009 and consequent to relaxation of conditions stipulated in Col. 5 against S.No. 39 & 40 of Chapter 5 in Table B of Schedule 2 of the Book Titled 'ITC (HS) Classifications of Export and Import Items, 1st September, 2004 – 31st March 2009 (as amended from time to time) vide Notification No. 28, dated 07.03.05, the Director General of Foreign Trade hereby prescribes the following procedures to be followed for export of legally processed stock of Shavings of Shed Antlers of Chital and Sambhar and Manufactured Articles of Shavings of Shed Antlers of Chital and Sambhar : -

- (i) Prospective exporters shall submit their application as per Appendix 16 and Appendix 2 of the Handbook of Procedures (Vol. I), 2004-2009 within thirty days (30 days) from the date of issue of this Public Notice to the DGFT (Headquarters Office), Udyog Bhavan, New Delhi.
- (ii) The application shall be accompanied by the following documents:-
 - (a) A copy of the valid export order/irrevocable Letter of Credit from the foreign buyer;
 - (b) Legal Procurement Certificate(s) in their name issued by the concerned Chief Wildlife Warden showing the quantity and unit price of legally acquired stock of Manufactured Articles/Shavings of Shed Antlers;
 - (c) Self attested copies of I.E. Code and RCMC.
- (iii) Each export consignment alongwith the related documents will be subject to pre-shipment inspection and verification by the Regional Dy. Director, Wildlife Preservation;

- (iv) One time exemption will be applicable for a period of 6 months from the date of issue of Notification No. 28, dated 07.03.05 and the exporter shall surrender the unshipped quantity to the Chief Wildlife Wardens of the respective State after expiry of this period.
 - (v) No export shall be allowed of the said items on expiry of the said period of six months.
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- 2. Application received within the stipulated period would be considered by the Export Facilitation Committee on merit for issue of Export Licences for export of said items and shall be subject to any other condition, so imposed.
 - 3. This issues in the Public interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from F.No. 01/91/180/975/AM05/PC-III)